

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:566
ANSWERED ON:08.07.2009
MANDATORY SCREENING EXAM FOR FMG
Das Gupta Shri Gurudas;Panda Shri Prabodh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is mandatory for Foreign Medical Graduates (FMG) to clear the screening exam conducted by the National Board of Examination (NBE);
- (b) if so, the details thereof;
- (c) the number of FMGs appeared for the test during the last three years and the current year;and
- (d) the steps taken/proposed to be taken by the Government to make the screening exam more transparent?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE(SHRI GHULAM NABI AZAD)

(a) & (b) According to the provision of Section 13 of Indian Medical Council Act, 1956,an Indian citizen possessing a primary medical qualification awarded by any medical institution outside India who is desirous of getting provisional or permanent registration with the Medical Council of India or any State Medical Council on or after 15.03.2002 shall have to qualify a screening test conducted by the prescribed authority for that purpose.

(c) Details of candidates appeared and passed during the last three years and current year are stated below:

Year	Appeared	Passed
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2006	2589	795
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2007	3143	536
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2008	4211	1326
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2009	2289	460
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(d) According to the National Board of Examinations, there is a well defined and prescribed syllabus for examination which is contained in the information bulletin for the Screening Test. Since, examination is not merit based and only qualifying examination, personal marks obtained by the candidates are not revealed. The examination system is transparent and papers are evaluated on computer and results generated and notified within few hours of conducting the examination.

Review of examination system is an ongoing process.